

ANU 10

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA 216/96,

Dt. of Order: 3-4-96.

A. Uniratnam

Vs.

...Applicant

1. The Chief General Manager (Telecom),
A.P.Circle, Door Sanchar Bhawan,
Nampally Station Rd, Hyderabad.
2. The General Manager (Telecom),
Telecom Area, Sec'bad.
3. The Telecom District Engineer,
Chittoor District, Chittoor.
4. The Sub-Divisional Officer,
Telecom, Tirupathi, Chittoor
District.

...Respondents

...

Counsel for the Applicant : Shri A.V.Rama Rao

Counsel for the Respondents : Shri V.Bhimanna, CGSC

...

CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Per Hon'ble Shri H.Rajendra Prasad, Member (A)).

...

Heard Sri A.V.Rama Rao, learned counsel for the applicant
and Sri V.Bhimanna, standing counsel for the respondents.

2. The applicant was engaged as Casual Mazdoor under Respondent
No.4 in June, 1985, and worked as such up to 31-12-1995 for 1350
days. He was not re-engaged thereafter.

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3. This DA is filed for granting him temporary status and to regularise his services in Group-D considering his length of casual service.

4. It is stated by the applicant, he has served for 1,350 days as Casual Labourer. He has therefore a better claim to be considered for further engagement in future, if and when work is available, in preference to outsiders or new persons from the open market.

5. In view of the above, I follow the directions given in DA 1628/95, wherein the applicant was similarly placed to the applicant in this DA. The following directions are therefore issued :

- (i) The name of the applicant shall be entered in the Casual Labour Register;
- (ii) The applicant shall be re-engaged as and when work is available to engage him in preference to fresh candidates/juniors;
- (iii) The applicant's case for the grant of temporary and his subsequent regularisation in a Group-D post shall be examined in accordance with the extant scheme/instructions/rules.

6. The D.A. is ordered accordingly at the admission stage. No costs.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

Deputy Commissioner
न्यायालय अधिकारी
COURT OFFICER
केंद्रीय धर्मसिविल लोकहारण
Central Administrative Tribunal
भृगुप्त महानगर
MUMBAI BENCH

CH 216/96
3/4/96
15/4/96

AKP

(14)

ANNU 12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1049/97

dt. 14-8-97

Between

P. Joseph

: Applicant

and

1. Chief Genl. Manager Telecom
Ap Circle, Doorshancher Bhawan
Nampally Station Road
Hyderabad

2. Genl. Manager (Telecom)
Guntur, Guntur Dist.

3. The Telecom Dist. Manager
Prakasham Dist. Ongole

4. Sub-Divnl. Officer
Telecom, Markapur
Prakasham Dist.

; Respondents

Counsel for the applicant

: G. Shanumurthy
Advocate

Counsel for the respondents

: N.R. Devaraj
Sr. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ALMN.)

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OA.1049/97

dt.14-9-97

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.))

Heard Sri G. Bhanumurthy for the applicant and Sri W. Venkateswarayana and Sri K.R. Devaraj for the respondents.

1. The directions contained in OA.216/96 dated 3-4-96 are fully applicable to this case. The same action as directed in the said OA shall therefore be taken in this case. A copy of the said order passed in OA.216/96 shall be sent to Respondent-3 along with this, to facilitate examination of the applicant's claim and for implementation of the directions now issued.

2. Thus the OA is disposed of at the admiralty stage.

प्रमाणित कर्ता
CERTIFIED TO BE TRUE COPY

महाराष्ट्र विधानसभा
COURT OFFICER
महाराष्ट्र विधानसभा अधिकार
Central Administrative Tribunal
मुख्यमंत्री कार्यालय
HYDERABAD BENCH

OA.1049/97

14-8-97

2.0.8.97

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 1424 of 1997

DATE OF DECISION: 28-10-97

D. Babu Rao

APPLICANTS

Versus

Chief GM Telecom
AP Circle, Doersanchar Bhavan
Nampally Stn. Rd, Hyderabad
and

RESPONDENTS

3 others

FOR INSTRUCTIONS

1. Whether it be referred to the reporters or not? No.

2. Whether it be circulated to all the Benches of C.A.T. or not? No.

MEMBER () - Vice-Chairman/Member (Admn.) *[Signature]*

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1424/97

dt.28-10-97

Between

D. Babu Rao

: Applicant

and

1. Chief General Manager
Telecom, AP Circle
Deersanchar Bhavan
Nampally Station Road
Hyderabad

2. Genl. Manager(Telecom)
Visakhapatnam
Visakhapatnam Dist.

3. The Telecom Dist. Engineer
Prakasam Dist, Ongole

4. The Sub Divnl. Officer
Telecom, Ongole
Prakasham Dist.

: Respondents

Counsel for the applicant

: A.V. Rama Rao
Advocate

Counsel for the respondents

: V. Vinod Kumar
CGSC

CORAM

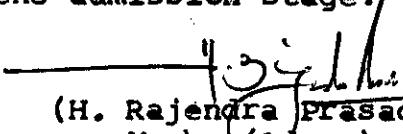
HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *9/*
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Judgement

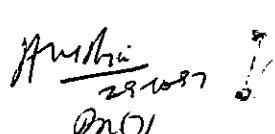
Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.))

Heard Mr. A.V. Rama Rao for the applicant and Additional Standing Counsel, Mr. V. Vinod Kumar, for the respondents.

1. The learned counsel submits that his prayer in the present OA is confined only to his reengagement, and not for grant of temporary status or regularisation of service. This is noted and the reliefs sought by the applicant are deemed accordingly to be restricted to this prayer alone.
2. The applicant claims that he had worked as Casual Labourer for 2815 days between January, 1981 and July, 1997 and 2573 days between 1982 and 1997. This requires verification since no document has been annexed to establish these facts. It is further stated on behalf of the applicant that he was engaged and paid merely on ACG-17 Vouchers and is not therefore in a position to establish his past service with the aid of any document.
3. The grievance in this OA is that the applicant has not been engaged from 1-8-1997, presumably for lack of work. There is no order of termination or disengagement on record.
4. Considering the long service claimed by the applicant, Respondents 3 and 4 shall examine the feasibility of reengaging him in any available work subject to the following :
 - i) The name of the applicant shall be entered in the Casual Labour Register, if otherwise eligible for the same;
 - ii) The applicant shall be reengaged as and when work is available in preference to fresh candidates/juniors.
5. Thus the OA is disposed of at the admission stage. / No costs.


(H. Rajendra Prasad)
Member(Admn.)

Dated 1 October 28, 97
Dictated in Open Court


P.M.
28.10.97
Dn(1)

O A.1424/97.

To

1. The Chief General Manager,
Telecom, A.P.Circle,
Doorsanchar Bhavan,
Nampally Station, Road, Hyderabad.
2. The General Manager(Telecom)
Visakhapatnam, Visakhapatnam Dist.
3. The Telecom Dist.Engineer,
Prakasam Dist.Ongole.
4. The Sub Divisional Officer, Telecom,
Ongole, Prakasam Dist.
5. One copy to Mr.A.V.Rama Rao, Advocate, CAT.Hyd.
6. One copy to Mr.V.Vinod Kumar, Addl.CGSC.CAT.Hyd.
7. One copy to Mr.HH.R.P.M.(A) CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy.

pvm

28/10/97
C.C. today
29/10/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

DATED:- 28/10/97

~~ORDER~~ JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No. 1424/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
DESPATCH

- 3 NOV 1997

HYDERABAD BENCH